GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1323 TO BE ANSWERED ON 02.05.2016

HOUSING SUBSIDY FOR BEEDI/MINE WORKERS

1323. SHRI ADHALRAO PATIL SHIVAJIRAO:

SHRI DHARMENDRA YADAV:

SHRI ANANDRAO ADSUL:

SHRI SHRIRANG APPA BARNE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposes to provide housing facility to beedi workers and miners employed in non-coal mines in the country in line with the National Housing Scheme and if so, the details thereof;
- (b)whether the Ministry has proposed a nearly four-fold increase in the housing subsidy for beedi workers and miners employed in non-coal mines and if so, the details thereof and the response of the Government thereto;
- (c)the criteria fixed by the Government for availing the housing subsidy by the beedi workers and miners employed in non-coal mines;
- (d)the amount of subsidy being provided at present and the extent to which it is likely to be hiked; and
- (e)the number of houses constructed for beedi workers and miners employed in non-coal mines during the last three years and the current year, State/UT-wise?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): Yes, Madam. The new Revised Integrated Housing Scheme (RIHS), 2016 is applicable to the workers engaged in Beedi/Iron Ore Mines, Manganese Ore & Chrome Ore Mines (IOMC)/Limestone Ore Mines, Dolomite Ore Mines (LSDM) /Mica Mines and Cine Industries, registered with the Labour Welfare Organisation (LWO).

- (b): In the new Revised Integrated Housing Scheme (RIHS), 2016 the slab of housing subsidy has been increased from Rs. 40,000/- to Rs. 1,50,000/- that will be released in three instalments on 25:60:15 ratio. The Director General Labour Welfare would release first instalment (25%) of the subsidy i.e. Rs. 37,500/- per tenement as advance after proposal received from the Welfare Commissioner concerned, the second instalment (60%) of the subsidy i.e. Rs. 90,000/- would be released by Director General Labour Welfare on reaching the lintel level. The third instalment (15%) i.e. Rs. 22,500/- per tenement would be released by Director General Labour Welfare after receipt of 100% inspection conducted by the Engineers/Officers of the Labour Welfare Organisation that the construction of houses has been completed in all respect.
- (c): Placed at Annexure-I.
- (d): The new Revised Integrated Housing Scheme, 2016 is being implemented with the effect from 02.03.2016. As per the new scheme the subsidy is Rs. 1,50,000/- per tenement. There is at present no likelihood to enhance the housing subsidy.
- (e): Placed at Annexure-II.

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ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 1323 FOR 02.05.2016 BY SHRI ADHALRAO PATIL SHIVAJIRAO AND OTHERS REGARDING HOUSING SUBSIDY FOR BEEDI/MINE WORKERS.

GENERAL CONDITIONS OF ELIGIBILITY

- (i) Any registered Beedi, LSDM, IOMC Mica and Cine worker under LWO who has been engaged for one year or more in the respective industry, shall be eligible to construct only one house during his/her life time. Eligibility, however, shall not entitle the beneficiary to claim housing subsidy as a matter of right.
- (ii) The beneficiary should have Aadhaar registration and Jan Dhan/Bank Account number for availing the subsidy.
- (iii) The applicant/beneficiary should have homestead land in his/her or jointly/severally owned along with other members of his family or on land allotted/leased by the State Government/Gram Sabha; In case of lease-land the leasehold right shall not be less than 20 years, with provision for further extension.
- (iv) The land area of the site should not be less than 60 Square meters. However, plot of smaller area/size can be considered in case of Economically Weaker Sections (EWS), Scheduled Castes and Scheduled Tribes provided the standards & specifications laid down in Pradhan Mantri Awaas Yojana are broadly followed.
- (v) There shall be no cap on the upper limit on the cost of the construction. In case, the beneficiary avails bank loan, then the assistance amount can be used as margin/seed money. Beneficiary will also be free to contribute in terms of money and personal/family manual Labour for construction of the tenement.
- (vi) Before or after the application, there should not be any other pucca house either in the name of the applicant or in the name of his/her spouse or any of the dependents within the territory of India.

- (vii) Availing of any housing subsidy from the Central and/or the State Government in the past, either by the applicant or his/her spouse or any of the dependents shall be disqualification for the applicant.
- (viii) A beneficiary availing subsidy under RIHS-2016 shall not be eligible to receive housing subsidy under any other Government programme funded out of the Consolidated Fund of India or funds of the State or Local Bodies.
- (ix) The amount of subsidy as per the norms shall be released through the DBT portal of Government of India.
- (x) The construction of house/flat shall be governed by local Building Regulations land shall be completed within a period of 18 months
- (xi) Loan or financial assistance by the State Governments/Workers' Cooperative society/public financial institutions/NGO shall not be a disqualification for the beneficiary.

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 1323 FOR 02.05.2016 BY SHRI ADHALRAO PATIL SHIVAJIRAO AND OTHERS REGARDING HOUSING SUBSIDY FOR BEEDI/MINE WORKERS

State	2013-14		2014-15		2015-16		2016-17	
	Beedi	Non-	Beedi	Non-	Beedi	Non-	Beedi	Non-
	workers	coal	workers	coal	workers	coal	workers	coal
		Mine		Mine		Mine		Mine
		workers		workers		workers		workers
Andhra	Nil							
Pradesh								
Assam	Nil							
Bihar	3134	Nil	689	Nil	1029	Nil	Nil	Nil
Chhattisgarh	19	Nil						
Gujarat	Nil							
Jharkhand	16	Nil	214	Nil	242	Nil	Nil	Nil
Karnataka	30	Nil	96	Nil	200	Nil	Nil	Nil
Kerala	240	Nil	47	Nil	208	Nil	Nil	Nil
Madhya	3092	Nil	Nil	Nil	3282*	Nil	Nil	Nil
Pradesh								
Maharashtra	117	Nil	224	Nil	78	Nil	Nil	Nil
Odisha	4241	15	7701	42	5402	58	Nil	Nil
Rajasthan	Nil	Nil	156	29	130	38	Nil	Nil
Tripura	Nil							
Tamil Nadu	Nil	Nil	363	Nil	Nil	Nil	Nil	Nil
Uttar	116	Nil	508	Nil	624	Nil	Nil	Nil
Pradesh								
West	1303	Nil	Nil	Nil	981	Nil	Nil	Nil
Bengal								

^{*} Construction work is under process
